

## INTERIM ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCHCommercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

MONDAY, THE 28TH OF JULY, 1986

## PRESENT

THE HON'BLE MEMBER(JUDICIAL) : SH. CH. RAMAKRISHNA RAO  
THE HON'BLE MEMBER(ADMINISTRATIVE) : SH. L.H.A. REGO

## IN

APPLICATION NO. 1452/86(F)

Narayanappa,  
 C/O Shri M. Raghavendrachar, Advocate,  
 No. 1074 & 1075, Banashankari I Stage,  
 Sreenivasanagar II Phase,  
 Bangalore. : Applicant

## VERSUS

Director,  
 Foremen Training Institute,  
 Tumkur Road,  
 Bangalore. : Respondent.

## O R D E R

In the above Application this Tribunal has passed the following Order:-

"Shri Raghavendrachar prays for interim direction as he apprehends that all posts in group D will be filled up through the Employment Exchanges in violation of the O.M. dated 7-5-85 issued by the Ministry of Personnel & Training, Administrative Reforms and Public Grievances & Pension (Dept of Personnel & Training). Interim direction as prayed for is granted for 14 days. One post of chowkidar be kept vacant until further orders. Application will be listed for further orders on 11-8-86. Shri M.R. Achar requests that a telegram ~~may~~ may be sent, at the Applicant's expense by the Registry to the Respondent informing him of the interim stay granted by us. Request granted."

*S. S.  
R. Francis  
R. Ref.* Given under my hand and the seal of this Tribunal, this  
28th day of July, 1986.



*Received copy  
for Shri Narayappa  
28/7/86  
(F. Francis)*

REGISTRAR

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE ELEVENTH DAY OF SEPTEMBER, 1986

Present: Hon'ble Justice K.S.Puttaswamy .. Vice-Chairman  
Hon'ble Shri P.Srinivasan .. Member(A)

Application No. 1452/86

Narayanappa,  
Semi-skilled casual Labourer,  
Foreman Training Institute,  
Bangalore. .... Applicant  
(Shri M.Raghavendrachar ... Advocate)

Vs.

1. Director,  
Foremen Training Institute  
Tumkur Road, .... Respondent  
(Shri M.S.Padmarajaiah ... Advocate)

The application has come up for hearing  
before Court today, Vice-Chairman made the  
following:

O R D E R

Applicant by Shri M.Raghavendrachar.  
Respondents by Shri M.S.Padmarajaiah. Shri  
Padmarajaiah files a memo stating that the  
very relief sought by the applicant has been  
granted by the authorities and this application  
no longer survives for consideration. Shri  
Raghavendrachar does not dispute the correct-  
ness of this submission. In this view, this  
application does not survive for consideration.